

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-106**

IB-1974/ND/2019

New IA/2171/2024

**IN THE MATTER OF:**

Rajat Mitra

**Vs.**

Perfact Color Prints Ltd.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 9 IBC Liq.

**Order delivered on 03.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**

**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

For the Liquidator : Mr. Parul, Adv.

**ORDER**

**New IA/2171/2024:-**

This is the 9<sup>th</sup> Progress Report filed by the Liquidator in terms of Regulation 15 of IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024. Heard the submission made by Ld. Counsel on behalf of the Liquidator. The 9<sup>th</sup> Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions. The present application i.e. New IA/2171/2024 is **disposed off**.

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**